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OA No. 488 of 2



IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 17-06-2026

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THE HON'BLE MR.JUSTICE K.KUMARESH BABU

OA No. 488 of 2026

in

C.S.(Comm.Div).No.144 of 2026

M/s.Rajkumar Theatres Pvt Ltd
Represented by its director,
Mr.Rajkumar Sethupathy,
7th Floor, Capital Towers,
555, Anna Salai,
Chennai 600 018.

..Applicant(s)

Vs

1. Aashirvad Cinemas Represented by its
Proprietor M J Antony
59 1047 Valakuzhi, Krishna Swamy Road, Off
Chittoor Road, Ernakulam 682 035.
2. Mr.Jeethu Joseph
Valiyakandathil
Murtholoapuram PO, Elanji,
Ernakulam 686 665.
3. Panorama Studio
22nd Floor, Lotus Signature,
Veera Desai Road,
Near Country Club,
Shastri Nagar,
Andheri West,
Mumbai 400 102.
4. Pen Studios
B 1101, Fortune Terraces,
Opp Citi Mall and PVR ECX and Tanishq, New
Link Road,
Andheri (W) Andheri West, Mumbai
Maharashtra 400 053.



..Respondent(s)

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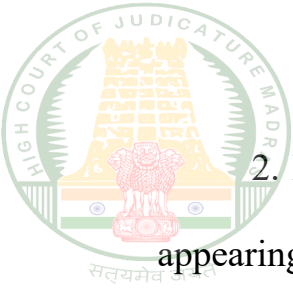
To grant an interim injunction restraining the Respondents/Defendants, restraining the defendants, their servants, agents, employees, assignees, licensees and every one claiming under or through the Respondents/Defendants from infringing the Plaintiff's exclusive Copyright of remaking and exploiting the subject film "Drishyam 3" in Telugu language, starring Mohanlal, Meena etc., directed by Jeethu Joseph, by releasing the dubbed version of "Drishyam 3", in Telugu, anywhere in the World, pending disposal of the main suit.

For Applicant(s): Mr.K.Ravi
Senior Advocate
For M/s.Rugan And Arya

For Respondent(s): No appearance

ORDER

This application has been filed to grant an interim injunction restraining the Respondents/Defendants, restraining the defendants, their servants, agents, employees, assignees, licensees and every one claiming under or through the Respondents/Defendants from infringing the Plaintiff's exclusive Copyright of remaking and exploiting the subject film "Drishyam 3" in Telugu language, starring Mohanlal, Meena etc., directed by Jeethu Joseph, by releasing the dubbed version of "Drishyam 3", in Telugu, anywhere in the World, pending disposal of the main suit.



2. Heard Mr.K.Ravi, learned Senior Advocate, for M/s.Rugan and Arya,
appearing for the applicant.

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3. Pending notice on the application, it is informed that the respondents have made the theatrical release of the film and it has been widely published that the same would be released on the OTT Platform on 18.06.2026.

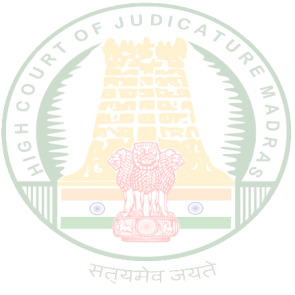
4. It is to be noted that, in spite of service of private notice on them, none of the respondents has entered appearance or is present before this Court. Their names have also printed in the cause list.

5. In such view of the matter, there shall be an order of interim injunction, restraining the Respondents/Defendants, their servants, agents, employees, assignees, licensees and every one claiming under or through the Respondents/Defendants from exploiting the copyrights of the applicant by releasing the same in the OTT Platform.

17-06-2026

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Note: Issue order copy on 17.06.2026.



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K.KUMARESH BABU, J.

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